

- (xviii) The Central Monitoring Unit (CMU) under the ICDS Scheme failed to efficiently carry out assigned tasks, which included concurrent evaluation of the Scheme, monitoring through the progress reports received from the States.
- (xix) Impact assessment of the services under the SN and the PSE based on outcome indicators, such as nutritional status of the children, was not being done.
- (xx) The follow-up action on internal monitoring and evaluation by the Ministry was not adequate and resulted in recurrence of shortcomings and lapses in the Scheme implementation.

**Sexual assault on children and women with disabilities**

4641. SHRI TARINI KANTA ROY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of cases of sexual assault on children and women with disabilities reported during the last three years;
- (b) whether Government has taken any concrete plan to deal with such kind of cases;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) As per the National Crime Records Bureau (NCRB) data 5368, 5484 and 7112 cases of rape against children have been registered in the country during the year 2009, 2010 and 2011 respectively. Similarly 21397, 22172 and 24206 cases of rape against women have been registered during 2009, 2010 and 2011 respectively. Apart from these 38711, 40613 and 42968 cases of molestation and 11009, 9961 and 8570 cases of sexual harassment against women have been registered during 2009, 2010 and 2011 respectively. NCRB is not maintaining specific data about sexual assault on women with disabilities.

(b) to (d) Recently, Government has enacted the Criminal Law (Amendment) Act, 2013, which seeks to make punishment for sexual assault more stringent. The

Government has also enacted The Protection of Children from Sexual Offences Act, 2012 which, *inter-alia*, provides for stringent punishment for offences of pornography, Sexual assault, Sexual harassment against children.

#### **Compensation and rehabilitation of victims of acid attacks**

4642. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether government has any scheme to provide adequate compensation and rehabilitation to victims of acid attacks in the country;
- (b) if so, the details thereof, State-wise; and
- (c) if not, the time needed to implement this scheme?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) The Ministry of Women and Child Development is not administering any scheme to provide compensation and rehabilitation to the victims of the acid attack. Section 357 A of the Code of Criminal procedure (Cr. PC) casts a responsibility on the State Governments to formulate scheme in coordination with the Central Government, for compensation to victims of crime who have suffered loss or injury as a result of the crime and who require rehabilitation.

#### **Deaths due to malnutrition**

4643. SHRI C.P. NARAYANAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the deaths reported in the country among tribal people due to malnutrition during last three years, State-wise;
- (b) among those dead, the number of children below five years of age, women in the age group of 15-45 years and those aged above 60 years;
- (c) whether Government has received any complaints that food and nutrition items distributed by Government departments were not regularly made available to beneficiaries, especially children and pregnant/feeding women;
- (d) whether food items distributed were of low quality and less than the stipulated measure; and